

**Central Administrative Tribunal  
Ernakulam Bench**

OA/180/00916/2019

Wednesday, the 7<sup>th</sup> day of July, 2021

**CORAM**

**HON'BLE MR.P.MADHAVAN, JUDICIAL MEMBER  
HON'BLE MR.K.V.EAPEN, ADMINISTRATIVE MEMBER**

D Saiju, aged 43 years  
S/o.Devarajan, Station Master/Angadipuram Railway Station/  
Southern Railway/Palakkad Division  
Permanent Address: Thadathil Veedu  
Puthenkulam P.O, Kollam – 691 302

Applicant

(By Advocate: Mr.T.C.G Swamy)

**Versus**

1. Union of India represented by the  
The General Manager, Southern Railway  
Headquarters Office, Park Town P.O,  
Chennai – 600 003
2. The Sr.Divisional Personnel Officer  
Southern Railway, Palghat Division  
Palghat – 678 002
3. The Divisional Railway Manager  
Southern Railway, Trivandrum Division  
Thiruvananthapuram – 695 014
4. The Sr.Divisional Personnel Officer  
Southern Railway, Trivandrum Division  
Thiruvananthapuram- 695 014
5. The Sr.Divisional Operations Manager  
Southern Railway, Trivandrum Division  
Thiruvananthapuram – 695 014
6. Shri.Jiju A.P, Station Master  
Vallathol Nagar RS & P.O  
Trichur District, Pin:679 531

Respondents

By Advocate: Mr. C.B.Sreekumar for R 1-5)

The O.A having been heard on 7<sup>th</sup> July, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

**O R D E R (Oral)**

**HON'BLE MR.P.MADHAVAN, JUDICIAL MEMBER**

Learned counsel for the applicant seeks permission to withdraw the Original Application. Permission is granted and the **Original Application is dismissed as withdrawn**. Applicant is permitted to make necessary representation before the Competent Authority, if he is advised to do so. No costs.

**(K.V.Eapen)**  
**Administrative Member**

**(P.Madhavan)**  
**Judicial Member**

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### List of Annexures

Annexure A1 - Letter bearing No.V/P.676/VII/Mutual/IDT/IRT/SMs/Vol.8 dated 10.10.2019 , issued by the 4<sup>th</sup> respondent and communicated by the 2<sup>nd</sup> respondent through a letter no.J/POA No.700/2018 dated 14.10.2019

Annexure A2 - A true copy of application form for mutual transfer submitted by the applicant dated 25.2.2015 with the consent of the 6<sup>th</sup> respondent

Annexure A3 - A true copy of letter bearing No.J/P.676/VIII/IDT/IRT/Vol.XXIV dated 19.8.2016 from the 2<sup>nd</sup> respondent to the 4<sup>th</sup> respondent

Annexure A4 - A true copy of communication bearing No.J/P.608/VIII/IDT/IRT/Vol.XXIV dated 28.7.2017, from 2<sup>nd</sup> respondent to the 4<sup>th</sup> respondent

Annexure A5 - A true copy of communication bearing No.V/P.608/II/Mutual/IDT/IRT/SMs/Vol.8 dated 12.7.2017, from 4<sup>th</sup> respondent to the 2<sup>nd</sup> respondent

Annexure A6 - A true copy of Order bearing No.J/P.676/VIII/SMs/IDT/IRMT dated 20.10.2017, issued by the 2<sup>nd</sup> respondent

Annexure A7 - A true copy of the Order dated 30.7.2019 passed by this Hon'ble Tribunal in O.A No.700/2018

Annexure R1 - True copy of the 6<sup>th</sup> respondent's letter expressing his unwillingness for mutual transfer with the applicant

Annexure R2 - True copy of the 6<sup>th</sup> respondent's request for mutual transfer with Shri.Nidhish S.R, Station Master, Trivandrum Division

Annexure R3 - True copy of the Nte issued by the Senior Divisional Operational Manager, Trivandrum, with list of disciplinary actions under DAR and punishment awarded to the applicant.

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